

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.81/05

Tuesday this the 5th day of December 2006

C O R A M :

**HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

P.Mohanan,
S/o.Kunhambu,
GDS Mail Deliverer, Kozhichal PO.
Residing at Payat Veedu,
Chakkikulam PO, Koodali, Kannur.

...Applicant

(By Advocate Mr.M.Sasindran)

Versus

1. Union of India represented by
the Secretary to Government of India,
Department of Posts,
Ministry of Communications & Information Technology,
New Delhi.
2. The Director General of Posts,
Dak Bhavan, New Delhi.
3. Assistant Director General of Posts,
Dak Bhavan, New Delhi.
4. Chief Post Master General,
Kerala Circle, Trivandrum.
5. Superintendent of Post Offices,
Kannur Division, Kannur.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 5th December 2006 the
Tribunal on the same day delivered the following :-

O R D E R

HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER

The applicant filed this O.A challenging the order at Annexure A-3
dated 21.12.2004 whereby his request for transfer from Kozhichal to
Edayannur has been rejected. The reason for rejection, according to the

.2.

respondents, was that according to the latest ruling received from DG Posts, New Delhi, GDS's are not eligible for transfer. However, by the latest order dated 17th July, 2006 provision exists for effecting transfer on request subject to fulfillment of certain conditions. According to the applicant, his case will be fully covered under the latest regulations in regard to transfer facility to GDS. Counsel for the applicant also submits that he would be satisfied, in case, the case of the applicant's said transfer to the nearby area is considered as and when the immediately next available vacancy arises. Counsel for the respondents submits that if the case of the applicant falls within the parameters of the latest order dated 17.7.2006 there is no impediment in considering the request of the applicant for transfer to the next available vacant post in the nearby area.

2. In view of the above, the O.A is disposed of with liberty to the applicant to move a representation to the respondents indicating the place/places where the vacancies are likely to arise, so that the same be considered by the respondents. Simultaneously, the respondents may also keep in view the entitlement of the applicant and if any vacancy arises which may not be to the knowledge of the applicant, they, themselves should consider the case of the applicant and seek his consent for being posted there. The O.A is, accordingly, closed.

(Dated the 5th day of December 2006)



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER



K.B.S.RAJAN
JUDICIAL MEMBER